

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 205  
IB-1762/ND/2019**

**IN THE MATTER OF:**

**M/s. Parnamic Security and Manpower  
Services Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Skytone Electricals (India) Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 28.04.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Mohit Nayar, Advocate.**

**For the Respondent/Corporate-debtor :Mr. Rajeev R. Raj, Advocate.**

**For the Resolution Professional :Mr. Ashok Juneja, Advocate.**

**ORDER**

The Learned Counsel for the operational creditor and Learned Counsel for the corporate debtor are present. Learned Counsel for the RP is also present. The application by RP under Section 12A of IB Code, 2016 on behalf of corporate debtor for withdrawal of application under Section 9 is allowed and the matter is **dismissed** as withdrawn in terms of Rule 8 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. The corporate debtor is relieved from the clutches of CIRP proceedings. The case papers may be sent to record room.

**SD  
(V.K. Subburaj)  
Member (T)**

**SD  
(P.S.N. Prasad)  
Member (J)**

